GOVERNMENT OF INDIA
Ministry of Corporate Affairs

Notification

New Delhi, dated the 30th May, 2008.

S.O. 1270 (E).- In exercise of the powers conferred by sub-section (1) of section 210A of the Companies Act, 1956 (1 of 1956), the Central Government hereby constitutes an Advisory Committee to be called the National Advisory Committee on Accounting Standards, consisting of the following persons to advise the Central Government on the formulation and laying down of accounting policies and accounting standards for adoption by companies or class of companies under the said Act, namely:-

(1) Shri Yezdi H. Malegam, Chartered Accountant Chairperson, (shall hold office upto 28.5.2009) [under clause (a) of sub-section (2) of section 210A]

(2) Shri Ved Jain, President of the Institute of Chartered Accountants of India Member, (shall hold office upto 28.5.2009) [nominated under clause (b) of sub-section (2) of section 210A]

(3) Sh. Keyoor Bakshi, President of the Institute of Company Secretaries of India Member, (shall hold office upto 28.5.2009) [nominated under clause (b) of sub-section (2) of section 210A]

(4) Shri Chandra Wadhwa, President of the Institute of Cost and Works Accountants of India Member, (shall hold office upto 28.5.2009) [nominated under clause (b) of sub-section (2) of section 210A]

(5) Shri. Prashant Saran, Chief General Manager-in-charge, Reserve Bank of India Member, (shall hold office upto 28.5.2009) [nominated under clause (d) of sub-section (2) of section 210A]
(6) Shri A.K. Awasthi, 
Director General (Commercial), 
Nominee of the Comptroller and 
Auditor-General of India
Member, (shall hold office upto 28.5.2009) 
[nominated under clause (e) of sub-section (2) of section 210A]

(7) Dr. Asish K. Bhattacharyya, 
Nominee of the Indian Institute of 
Management, Kolkata
Member, (shall hold office upto 28.5.2009) 
[nominated under clause (f) of sub-section (2) of section 210A]

(8) Shri Dinesh Verma, CIT(ITA), 
Central Board of Direct Taxes
Member, (shall hold office upto 28.5.2009) 
[nominated under clause (g) of sub-section (2) of section 210A]

(9) Sh. Sai Venkateshwaran, Nominee of the 
Associated Chambers of Commerce and 
Industry of India
Member, (shall hold office upto 28.5.2009) 
[nominated under clause (h) of sub-section (2) of section 210A]

(10) Shri S.R. Mehta, Nominee of 
the Federation of Indian Chambers of 
Commerce & Industry
Member, (shall hold office upto 28.5.2009) 
[nominated under clause (h) of sub-section (2) of section 210A]

(11) Shri R. K. Nair 
Executive Director, 
Securities & Exchange Board of India
Member, (shall hold office upto 28.5.2009) 
[nominated under clause (i) of sub-section (2) of section 210A]

(12) Shri Jitesh Khosla 
Joint Secretary, 
Ministry of Corporate Affairs
Member, (shall hold office upto 28.5.2009) 
[nominated under clause (c) of sub-section (2) of section 210A].

2. This notification shall take effect from the date of publication in the Official Gazette.

F.No.1/5/2001-CL.V

JITESH KHOSLA,
Joint Secretary.